

(b) whether it has been brought to the notice of Government that during his stay in Calcutta, he indulged in subversive and anti-national activities endangering the security of the State and was allowed to move freely through a vast zone of border area ; and

(c) whether any enquiry has been made by Government in the matter and, if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) to (c). Enquiries made so far reveal that Shri Tariq Ali came to India clandestinely in May, 1971. He is reported to have travelled under an assumed name and on a forged passport. He left India after meeting members of some parties, including Naxalite groups. Further inquiries are in progress.

विधान मण्डलों में दल बदल को रोकना

5451. श्री जगन्नाथ मिश्र :

श्री एन० एम० पांडे :

क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) दल-बदल रोकने विषयक प्रस्तावित विधेयक के प्राक्ष्य पर कितने राज्यों ने अपने विचार प्रेषित कर दिये हैं ;

(ख) क्या विभिन्न राज्यों द्वारा इस बारे में व्यक्त विचारों में मतभेद है ;

(ग) कितने राजनैतिक दलों ने दल-बदल के विरुद्ध विधान बनाये जाने की मांग की है ; और

(घ) क्या चुनाव आयोग ने भी इस विषय में कोई सिफारिश की है ?

गृह मन्त्रालय में राज्य मन्त्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख) दल-बदल संबंधी समिति का एक प्रतिवेदन राज्य सरकारों को अपने विचार व्यक्त करने के लिए भेजा गया था। अब दल-बदल सम्बन्धी समिति की सिफारिशों को कार्यरूप देने के लिए विधायी प्रस्तावों पर राज्यों के मुख्य मंत्रियों के विचार जानने का भी

निर्द्देश्य किया गया है और विधेयकों के प्राक्ष्य तदनुसार राज्य के मुख्य मंत्रियों को भेजे जा रहे हैं।

(ग) लगभग सभी राजनैतिक दलों ने दल-बदल रोकने के लिये विधान बनाये जाने की मांग की है यद्यपि ऐसे विधान की विषय-वस्तु पर दलों के मत भिन्न-भिन्न हैं।

(घ) जी नहीं, श्रीमान।

Proposal for increasing Non-Official Representation on Statutory Committees of D.M.C.

5452. SHRI M.M. HASHIM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Lt. Governor of Delhi has referred to the Central Government the issue of increasing non-official representation on the Statutory Committees referred to in the Delhi Municipal Corporation Act, 1957 after the Law Department found legal hitches in it ; and

(b) if so, the reaction of Government in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b). The Delhi Administration made a reference to the Government on 9th June, 1971, on the question whether the number of non-official representatives on the three statutory Committees of the Delhi Municipal Corporation, set up under section 50 (1) of the D.M.C. Act, could be increased from 4 to 5. The Government were advised that section 50 (5) of the D.M.C. Act did not contemplate an odd number of non-official representatives, and the Delhi Administration were informed accordingly.

Sealing of Border due to continuing Influx of Bangla Desh Refugees in the Country

5453. SHRI N. K. SANGHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what action Government propose to take when the mark of Bangla Desh refugees that can be given shelter is crossed ; and